



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DEPUTY COMMISSIONER::LOWER SIANG DISTRICT
LIKABALI

No. DC/LSD/JUD-01/2017 / 923

Dated Likabali, the 24th March'2020

ORDER

There are reports regarding violations of notice issued for Home Quarantine to the individuals coming from outside the State. The matter has been viewed seriously and hence, it is directed to book the individuals as under for violation of any provisions of law/ regulations/ orders related to contain COVID-19(Corona virus) infection.

1. **Sec.188 IPC:** for violation of order promulgated by competent authority.
2. **Sec.269 IPC:** Negligently done any act known to be likely to spread infection of any disease dangerous to life. Imprison for 6 months or fine or both.
3. **Sec.270 IPC:** Malignantly doing any act known to be likely to spread infection of any disease dangerous to life. Imprison for 2 years or fine or both.
4. **Sec.271IPC:** knowingly disobeying any quarantine rule. Imprisonment for 6 months, or fine, or both.

Strict action should be initiated against any violation of the order.


(A. K. Singh)
Deputy Commissioner
Lower Siang Dist. (A.P.)
Likabali

Deputy Commissioner


Lower Siang District, Likabali

Memo No. DC/LSD/JUD-01/2017

Dated Likabali, the 24th March'2020

Copy to:-

1. The Superintendent of Police, Lower Siang District, Likabali for information and necessary action.
2. The District Medical Officer, Likabali for information and necessary action.
3. Officer-in-Charge of Task Force for information and monitoring of the persons.
4. Notice Board for wide publicity
5. Office copy.


(A. K. Singh)
Deputy Commissioner
Lower Siang Dist. (A.P.)
Likabali

Deputy Commissioner
Lower Siang District, Likabali